ber in my reply to this first query that in respect of SAIL the replies are awaited from the Administrative Ministry to tell us whether it is in private or public sector; the reasons for delay in implementation of the licences an dthe stage at which the implementation has reached.

Secondly, as far as the three State industrial public sector units are concerned we have asked the State Government whether they are monitoring the problems faced by them. They have not so far informed us about the difficulties in respect of these projects.

श्री चक्रधारी सिंह: मैं आप के माध्यम से उद्योग मंत्री जी से यह पूछना चाहता हूं कि क्या मध्य प्रदेश में वीकर सेक्शन्स के साथ साथ आदिवासियों और हरिजनों को लघु उद्योग धंधे स्थापित करने के लिए आप ने कोई रियायतें दी हैं और यदि दी हैं, तो वे कौन कौन सी रियायतें हैं?

श्री चरणजीत चानना: इस प्रकार की जो रियायतें स्माल स्केल इंडस्ट्रीज को दी जाती हैं, वे रियायतें स्टेट गवर्नमेंट देती है।

SHRI NIREN GHOSH: In view of the fact that many a time complaints have been received that discrimination is practised in the matter of granting industrial licences would it not be better to give the power of granting licences to the State Government so as to do away with this discrimination practice once for all? For example I know Philips India were not allowed to expand in Calcutta. They were told to go to Poona.

SHRI CHARANJIT CHANANA: There is no bias in the process of granting of licences. So, it is not possible to agree to the suggesion made by the hon. Member.

Removal of disparity in pension of Military personnel who retired after 1976

*314. PROF. NARAIN CHAND PARASHAR:

SHRI RAM VILAS PASWAN:

Will the Minister of DEFENCE be pleased to state:

(a) whether representations have been received by Government in respect of the removal of disparity in the pension benefits to the retiring military personnel who retired after 1976 vis a vis concessions to retiring personnel given in 1977 and 1979;

(b) if so, the action taken by Government on the representation; and

(c) if not, the reasons therefor and the likely date by which the decision would be taken?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE SHRI SHIVRAJ V. PATIL): (a) Yes, Sir.

(b) and (c). The pensions of retiring government servants are regulated in terms of the policy in force at the time of retirement. However, pensioners who retired before 30th Sepember 1977 will get benefits in the shape of temporary increase, ad hoc increase, ad hoc relief and periodic relief. Therefore, the disparity between them and those who retire subsequently has been reduced.

PROF. NARAIN CHAND PARASHAR: Sir, the shape of the original questton filed by me has been changed a little bit. I find Government has given benefits in the shape of temporary increase, ad hoc increase, ad hoc relief and periodic relief. To that extent the disperity has been reduced but it has not been removed. Since the military personnel have specific conditions of service and they cannot be clubbed with other Government employees, may I know from the hon. Minister whether Government

will do something more in the nature of removing disparity and thus re-examine the entire question?

SHRI SHIVRAJ V. PATIL: We are very sympathetic towards this issue and all the time we have taken steps to see that our Jawans get relief and assistance from the Government. It is true that there is some disparity and we have already taken steps to reduce the disparity. Our endeavour would certainly be to see that this gap of disparity is reduced progressively.

PROF. NARAIN CHAND PARASHAR: May I know from the hon. Minister how soon he will take these steps so that the retired Jawans would be happy to know the good news?

MR. SPEAKER: He has already replied to that.

श्री राम विलास पासवान: अध्यक्ष महोदय, मंत्री महोदय ने जो जवाब दिया उस से ऐसा लगता है कि इन्होंने कुछ राहत तो दी है लेकिन इसके बावजूद भी असमानता बनी हुई है। इन्होंने अपने जवाब में कहा—इस प्रकार इस संबंध में उनके तथा इसके बाद सेवानिवृत होने वाले कर्मचारियों के बीच असंगति को कम कर दिया गया है। इस जवाब से यह लगता है कि इस असंगति को कम कर दिया गया है, बिल्कुल समानता अब भी नहीं है। दोनों के बीच में डिस्पेरिटी है। जब स्वतंत्रता सैनानी की पेंशन का मामला आया था तो आपने नियमों में संशोधन कर के भी उनके लिए समानता ला दी थी। सेना हमारे देश का एक महत्वपूर्ण अंग है और वे भी फ्रीडम फाइटर्स हैं, उनकी भी महत्ता है। इनकी महत्ता को देखते हुए इनके बारे में गंभीरतापूर्वक विचार करने में सरकार को क्या आपत्ति है? जब आपने स्वतंत्रता सेनानियों के सम्बन्ध में किया है तो फिर सेना के मामले में आपको यह करने में क्या आपत्ति है, इसमें सरकार क्यों नहीं कर रही है?

श्री शिवराज वी पाटिल: यह जो डिस्पेरिटी है इस के लिए 1977 में कदम उठाये गये थे। उसके बाद यह बढ़ गयी थी। उसके बाद इसको बहुत कम करने का हमने प्रयास किया और इन्हें बहुत कम भी किया है। आज भी सदन के अन्दर मैंने प्रश्न के जवाब में बताया है कि जवानों के साथ हमारी सहानुभूति है और जो कुछ हम उनके लिए कर सकते हैं वह करने के बारे में सोच रहे हैं।

मगर जो आप यह पूछ रहे हैं कि इसमें क्यों आपत्ति है, तो आपत्ति पैसे की होती है और सोर्स ऑफ रिसोर्सेज का सवाल भी इसमें पैदा हो जाता है। मगर जवानों के लिए खास जो करने का है, उसके बारे में हम सोच रहे हैं।

श्री राम विलास पासवान: एक तरफ सरकार की उनसे सिम्पैथी भी है और दूसरी सरकार यह कहती है कि पैसे का मामला है। आप यही कह दीजिए कि इसमें पैसे का मामला है इसलिए हम नहीं कर रहे हैं। यह रक्षा कर्मचारियों का मामला है।

श्री शिवराज वी पाटिल: अध्यक्ष महोदय, मैंने बताया है कि हमारी सहानुभूति है। पहले भी हमने किया है। बाद में भी हम करने के बारे में सोच रहे हैं। इस से ज्यादा आप क्या कहना चाहते हैं?

SHRI R. K. MHALGI: In the present budget, the Defence expenditure has been raised by Rs. 400 crores. What exact steps do Government proposes to take for the complete abolition of this disparity?

श्री शिवराज वी पाटिल: यह नेचर ही ऐसा है कि इसमें डिस्पेरिटी है। इस में कोई छोटा है, कोई मोटा है।

श्री राम विलास पासवान: एक तरफ कर्मचारियों के वेतन को कम किया जा रहा है दूसरी तरफ आप कहते हैं कि कोई मोटा है, कोई छोटा है।

श्री रामनाथ सोनकर शास्त्री: यह बहुत ही गंभीर मामला है। (व्यवधान)

श्री शिवराज वी. पाटिल: मेरा पूरा जवाब सुनने से पहले ही माननीय सदस्य उठकर खड़े हो गए।

(व्यवधान)

श्री शिवराज वी. पाटिल: हमारी गवर्नमेंट सर्विस में भी पूरी तरह से इक्वेलिटी है, यह कहने की स्थिति में अभी हम नहीं हैं। अलग-अलग स्थानों में काम करने वाले लोग या जो बहुत पहले रिटायर हो चुके हैं, जिनकी जिम्मेदारी कम है और जो आज रिटायर हो रहे हैं, उनकी जिम्मेदारी ज्यादा है, ये नैसर्गिक परिस्थितियां उसके अन्दर हैं। इन नैसर्गिक परिस्थितियों को भुलाया नहीं जा सकता। इसके बाद भी हमारा प्रयास है कि इस प्रकार की जो परिस्थिति है, उसमें जितनी कमी कर सकें उतनी कमी करें। इस ओर हमारे प्रयास जारी हैं, लेकिन यहां पर इतना समय नहीं है कि सारी चीजें रखी जा सकें।

Spirit Scandal

\+

*315. SHRI K. LAKKAPPA:
SHRI S. M. KRISHNA:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) wheher it is a fact that Kerala and Tamil Nadu Governments have ordered judicial enquiries separately into the spirit scandal;

(b) if so, the details thereof; and

(c) whether it is proposed to make enquiries at the Central level and if so, how?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA): (a) and (b). The Government of Tamil Nadu have ordered a judicial inquiry into the matter. The Government of Kerala have also decided to hold a judicial inquiry.

(c) The matter is under consideration of the Government.

SHRI K. LAKKAPPA: This is one of the biggest spirit scandals in living memory. What has been reported is only the tip of the iceberg. Two States are involved in this scandal, one, Kerala run by the Marxist Government and the other, Tamil Nadu run by AIDMK. The Marxist Government is at the receiving end, and the Tamil Nadu Government is at the sending end. Transporters are involved, and all the transactions are illegal. Even the Excise Minister and the entire Marxist Government is involved in this scandal.... (*Interruptions*). It is only the tip of the iceberg.... (*Interruptions*). It is a fifty-crores rupees scandal.... (*Interruptions*).

MR. SPEAKER: Please put your question.

AN HON. MEMBER: On a point of order.

MR. SPEAKER: No point of order in Question Hour.

The Minister has already said that the judicial enquiry is going to be there. What more do you want?

SHRI K. LAKKAPPA: Two States are involved in this. Even the appointment of the judge, Kailasam, has been resented, because they have appointed him only in order to wash off that scandal....

MR. SPEAKER: You are not putting the question.

SHRI K. LAKKAPPA: The Kerala Government has not come forward even today to appoint an enquiry commission. Therefore, I am asking the hon. Minister.... (*Interruptions*).

MR. SPEAKER: Mr. Kurien, please sit down.

SHRI K. LAKKAPPA: In view of the dispute between the two States and the scandal being manipulated by the appointment of an eye-wash enquiry, I am asking for a central probe...... (*Interruptions*).